

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

O.A. No. 060/0767/2020

Chandigarh, this the 16th day of October, 2020

HON'BLE MRS. AJANTA DAYALAN, MEMBER (J)

Rachpal Singh son of Late Sh. Kashmir Singh age 31 years resident of Village Madoke, Tehsil Ajnala, District Amritsar, Punjab-143109.

...Applicant

(By Advocate: Mr. Pankaj Mohan Kansal)

Versus

1. Union of India through the Secretary, Ministry of Communication and Information Technology, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi – 110 001.
2. The Chief Post Master General (CPMG), Punjab West Region, Sandesh Bhawan, Sector 17-E, Chandigarh-160 017.
3. The Senior Superintendent of Post Offices, Amritsar Postal Division, Amritsar-143 001.
4. The Senior Postmaster, Amritsar Head Office, Amritsar-143001.

... Respondents

(By Advocate: Mr. Sanjay Goyal)



O R D E R (Oral)



AJANTA DAYALAN, Member (A):

1. Heard counsel for the applicant who states that the father of the applicant expired in September 2015 where-after the applicant applied for compassionate appointment with the consent of his mother. However, the same has now been rejected vide order dated 19.12.2019 (Annexure A-1) by the respondents without giving any details as to how his case was not considered deserving and the points earned by the applicant vis-à-vis other applicants. He also submits that the applicant has given a representation dated 16.01.2020 (Annexure A-2) and states that the applicant will be satisfied if the directions are issued to the respondents to decide this representation in a time bound manner.
2. Issue notice to the respondents.
3. Sh. Sanjay Goyal, Sr. CGSC, appears and accepts notice on behalf of the respondents. He states that he has no objection to the limited prayer of the applicant being allowed.
4. In view of the above, I direct the respondents to decide the representation of the applicant dated 16.01.2020 (Annexure A-2) within a period of three months from today by passing a reasoned and speaking order. The order so



passed, shall be duly communicated to the applicant. OA stands disposed of accordingly.

5. Needless to say, that this order be not construed as expression of any opinion on the merits of the case.

(Ajanta Dayalan)
Member (A)

Place: Chandigarh
Dated: 16.10.2020
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